

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 134 of 2023 (SZ)

With

Original Application No 163 of 2023(SZ)

In the matter of:

Tribunal on its own motion SUO MOTU based on
The news item published in “Dinamalar” Newspaper dated,
31.08.2023 under the caption “Ground water polluted chemical
Effluents if MEPZ is let into Thiruneermalai Lake”

Versus

The District Collector,
Chengalpattu and others

...Respondent(s)

WITH

Tribunal on its own motion SUO MOTU based on
The news item published in “ The New IndianExpress”
newspaper, Chennai Edition Dated: 04.10.2023,
“ Sewage & effluent pollute Kadapperi, Periya Eri Lakes”

Versus

The Additional Chief Secretary to Government,
and Ors

..Respondent(S)

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Through
Dr. D. Shanmuganathan
Standing Counsel of Tamil Nadu
National Green Tribunal
Southern Zone
DATE: 12.04.2026

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SOUTHERN ZONE, CHENNAI**

Original Application No. 134 of 2023 (SZ)

with

Original Application No. 163 of 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based
on the news item in "**Dinamalar**"

Dated: 31.08.2023 titled "**Ground
Water Polluted Chemical effluents of
MEPZ, Thiruneermalai Lake**".

----- Applicant(s)

Versus

The District Collector,
Chengalpattu and Others

-----Respondent(s)

With

Tribunal on its own motion SUO MOTU based
on the News Item in "**The New Indian Express**"
newspaper, Chennai Edition Dated: 04.10.2023,
"**Sewage & effluents pollute Kadapperi,
Periya Eri Lakes**"

----- Applicant(s)

And

The Additional Chief Secretary to
Government, P.W.D., Chennai and Others

-----Respondent(s)

**REPORT FILED BY THE EXECUTIVE ENGINEER, WATER RESOURCES
DEPARTMENT ON BEHALF OF 3RD RESPONDENT IN O.A 134 OF 2023**

I, **R.ARUNMOZHI S/o RAJU** aged about **49 Years** officiating as
Executive Engineer, Water Resources Department (WRD), Lower Palar
Basin Division, Kanchipuram and having office at Kancheepuram file this

Status Report pursuant to the order dated **09.09.2025** made by this Hon'ble Tribunal in the Original Application herein.

1. It is submitted that the O.A No. 163 of 2023 has been taken by the Hon'ble National Green Tribunal as SUO MOTU case based on the news item **"Sewage & effluents pollute Kadapperi, Periya Eri lakes"** published in **"The New Indian Express"** Dated: 04.10.2023, for which the Hon'ble National Green Tribunal in its order **09.12.2025** dated has ordered as below,

"1. The report of the Tambaram City Municipal Corporation is filed.

2. As per the report, 438 encroachers have been identified on the banks of Kadaperi Lake. Show cause notices were issued to them under the Tamil Nadu Protection of Tanks Act, 2007 in June 2025. Replies are being received from the notices, and the passing of final orders is to be done by the Water Resources Department (WRD).

3. The formation of peripheral drains has been undertaken to intercept sewage flow. The project also envisages the construction of an STP for the treatment of the collected sewage, with contributions from NGO Exnora and MEPZ. The work is presently at the desilting stage. Upon completion of the peripheral drain, construction of the STP with 1.5 MLD capacity will commence."

2. Meanwhile, in addition to the above case the Hon'ble National Green Tribunal has taken O.A No. 134 of 2023 as SUO MOTU based on the news item **"Ground Water polluted chemical effluents of MEPZ, Thiruneermalai Lake"** published in **"Dinamalar"** Dated 31.08.2023, for

which the Hon'ble National Green Tribunal in its order **09.12.2025** dated has instructed as below,

"7. So far as the WRD is concerned, the learned counsel for the State of Tamil Nadu submitted that verification of encroachers was carried out on 10.07.2025. The Revenue Department is yet to issue Form-III, which will be issued by the WRD after such verification. It is submitted that unless the encroachers are evicted in accordance with the law, the works indicated above cannot be implemented, even if the proposals receive sanction and financial assistance.

8. Accordingly, the WRD is directed to expedite the process of eviction of already identified encroachers and thereafter complete the lake development works.

9. For filing the action taken reports of both the Tambaram Corporation and the WRD, let the matter be listed on 22.12.2025."

3. In respect to the **O.A 134 of 2023**, it is hereby submitted that the Thiruneermalai Tank in Tambaram Taluk of Chengalpattu District in under the control and maintenance of Water Resources Department. It is submitted that the W.R.D., has frequently addressed the Revenue Department to identify the encroachers in Thiruneermalai Tank and issue the same through Form I & II. In continuation to now the Thasildar, Pallavaram has again been addressed vide the Assistant Engineer, W.R.D., Irrigation Section, Padappai Lr. No. 91 / AE / Padappai / 2026 / Dated: 09.02.2026 to survey the Thiruneermalai Tank and issue the details of encroachers through Form I & II. Thereby, on receipt of the Form I & II from the Revenue Department, Shown cause Notice will be issued to the encroachers for producing the documents. In further the

documents will be sent to the Revenue department for genuineness. After getting the genuineness certificate from the Revenue Department the Form III notice will be issue to the encroachers and the eviction process will be carried out by the W.R.D., in co-ordination with Revenue Department and Police Department.

4. In respect to the **O.A 163 of 2023**, it is hereby submitted that the Kadapperi Tank in Tambaram Taluk of Chengalpattu District in under the control and maintenance of Water Resources Department. The details of encroacher in Kadapperi Tank received in Form I & II from the Thasildar Tambaram vide Lr. No. Rc. No. 4329 / 2024 / M 1 / Dated: 20.02.2025. Accordingly, the Show Cause Notice was issued to the encroachers by the Assistant Engineer, W.R.D, Irrigation Section, Padappai on 12.06.2025 and 13.06.2025 respectively. Thereby, the documents have been received from the encroachers and the same has been forwarded to the Thasildar, Tambaram vide the Assistant Engineer, W.R.D, Irrigation Section, Padappai Lr. No. 695 / F. 10 / Kadapperi / 2025 / Dated: 10.07.2025 for document genuineness.


5. It is submitted that, on receipt of genuineness of the documents from the Thasildar Tambaram the eviction Notice Form III will be issued to the encroachers by the Water Resources Department and in further the encroachments will be removed by the W.R.D., in coordination with

Revenue Department with necessary protection form the Police Department.

It is, therefore, prayed that the above status report may please be taken on file of this Original Application and pass appropriate further order as deemed fit in the facts and circumstances of the case and thus render justice.

VERIFICATION

I, **Thiru R.ARUNMOZHI** son of **Thiru.RAJU**, Executive Engineer, W.R.D., Lower Palar Basin Division, Kancheepuram do verify that the submissions made in paragraphs 1 to 11 are true to the best of my knowledge and from records and I verify this at Chennai on20.....Day of February, 2026


**Executive Engineer, WRD,
Lower Palar Basin Division,
Kancheepuram**